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WP-40149-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
CHIEF JUSTICE

&amp;

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 12<sup>th</sup> OF JANUARY, 2026

WRIT PETITION No. 40149 of 2025

*CAPITAL ROADWAYS AND FINANCE PVT. LTD.*

*Versus*

*MUNICIPAL CORPORATION BHOPAL AND OTHERS*

.....  
Appearance:

*Shri Ashish Rawat - Advocate for the petitioner.*

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ORDER

*Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice*

Petitioner seeks a direction to the respondent to refund the adjustable security deposit, deposited by the petitioner pursuant to an advertisement dated 28.09.2013.

It is contended by the learned counsel for the petitioner that agreement has been successfully completed however, the security deposit has not been refunded.

Perusal of the minutes of the Board of Directors of 40th and 41th meeting *prima facie* shows that there is a dispute with regard to the refund of a security deposit. The agreement between the parties contemplate an alternative dispute resolution mechanism in case there is a dispute, consequently, this petition is disposed of with liberty to the petitioner to



invoke the alternative dispute resolution mechanism for redressal of his grievance.

All rights and contentions of the parties are reserved.

**(SANJEEV SACHDEVA)**  
**CHIEF JUSTICE**

**(VINAY SARAF)**  
**JUDGE**

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